

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 22549/2014

(Arising out of impugned final judgment and order dated 16-05-2014 in CMWP No. 15260/2014 passed by the High Court of Judicature at Allahabad)

SARVESHWARI SMOOH SANSTHAN DEVASTHAN

Petitioner(s)

VERSUS

BOARD OF REVENUE UP THR. ITS SECRETARY & ORS.

Respondent(s)

(FOR EXEMPTION FROM FILING O.T. ON IA 1/2014)

Date : 19-01-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. T. Srinivasa Murthy, Adv.
Mr. Senthil Jagadeesan, AOR
Ms. Shruti Jagadeesan, Adv.
Ms. Sonakshi Malhan, Adv.
Ms. Suriti Chowdhary, Adv.

For Respondent(s) Mr. Raju Ramachandran, Sr.Adv.
Mr. W.H. Khan, Sr.Adv.
Mr. Sridhar Potaraju, AOR
Mr. Arjun Singh, Adv.
Mr. Prabhat Kumar, Adv.
Ms. Sindoor VNL, Adv.
Ms. Ankita Sharma, Adv.
Ishwar Mohanty, Adv.

Mr. Akshat Kumar, AOR
Ms. Yashasvi Virender, Adv.
Mr. Yash Karan Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List for final disposal after six weeks.

(USHA RANI BHARDWAJ)
AR CUM PS(KAILASH CHANDER)
COURT MASTER